

[Sh. Manmohan Singh]

Shri Chandra Shekhar had written to me on the 20th of April on this loan expressing some of the apprehensions I have referred to. I had acknowledged his letter on the 23rd of April. The only operative suggestion in his letter was that various Reports of the ADB and World Bank should be made public. We are considering this suggestion. I might however and that his basic conclusion that the policies and programmes being undertaken by us are being thrust upon us by outside multilateral lending institutions is misconceived and wholly unwarranted. We had inherited an economy riddled with a grave crisis in mid 1991. The programme initiated by us has not only enabled us to overcome the crisis but to lay the foundations for returning India back to a path of high economic growth. Our interaction with the World Bank, the IMF or the ADB have been motivated by a strong sense of national interest and to ensure sustainability of our programme of macro economic stability and long term growth.

17.25 hrs.

DISCUSSIONS *RE*: PROGRESS MADE IN
INVESTIGATION INTO AND
RAMIFICATIONS OF INTERNATIONAL
HAND IN BOMBAY BOMB BLASTS

[*Translation*]

MR. CHAIRMAN: We have spent two hours on this matter. The time of the House on this issue can be extended with the consent of the House.

SHRI KAMALA MISHRA MADHUAR: The time should be extended by one hour. (*Interruptions*)

[*English*]

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): There are two important Bills

which have to be passed. Their term is going to expire shortly.

MR. CHAIRMAN: There are still seven speakers. I think that the maximum that we can extend the time for this discussion is by one hour; nothing more than that. So, I would request the speakers to keep that in mind.

17.28 hrs.

[MR. SPEAKER *in the Chair*]

MR. SPEAKER: I was hearing from the Chamber.

SHRI RAM KAPSE (Thane): Should I start?

MR. SPEAKER: How much time do we need for this?

SHRI RAM KAPSE: We decided to extend the time by one hour.

MR. SPEAKER: There are other Bills which are to be passed.

SHRI RAM KAPSE: We will keep that in mind.

MR. SPEAKER: That means you are going to consume less than a hour.

SHRI RAM KAPSE: One hour more we extended and I think it can be completed.

MR. SPEAKER: Let us keep that in mind. We are not changing the time as such, but if we keep it in mind, certainly I think we will be able to complete it in one hour.

SHRI RAM KAPSE: Hon. Speaker, Sir, I spoke about the Bombay blasts two weeks back when we were discussing the Demand for Grants of the Ministry of Home Affairs. I was the first to ask for a CBI inquiry and today there are at least 70 Members of Parliament from the Congress (I) who are demanding it.

Today Shri Rajesh Pilot, the Minister of State in the Ministry of Home Affairs, that too in charge of Internal Security, has written to the President of the Congress (I) and the Prime Minister requesting him to instal a CBI inquiry and I will not be astonished if tonight I hear in the news that Shri Sharad Pawar will agree.

SHRI RAM NAIK: It will be, "Has agreed".

SHRI RAM KAPSE: He has agreed conditionally. But that conditional acceptance also may go away if Shri S.B. Chavan persuades him properly. (*Interruptions*)

[*Translation*]

SHRI MOHAN SINGH (Deoria): The hon. Minister of Home Affairs would himself this declaration in his speech.

SHRI RAM KAPSE: Sir, I am just expecting, not a persuasion, and it is going on weeks after weeks. Shri Sharad Dighe may have to change his opinion and he will change it. In the interest of the nation, we have to rise above the party politics. We will do whatever is necessary to save the nation. We are almost in a warlike situation. All of us will come together and do whatever needful in the interest of the nation.

Every State exists on the concept of the sword and shield. The shield symbolises alertness, for knowledge and the resolve to root out the enemy within. The sword is the instrument for swift and appropriate retribution.

Events since March have shown that the Indian State is truly unprotected. We feel that we are unprotected. Its shield is porous. Its sword is blunted. We know that the conspiracy was being hatched, details being ironed out, operators were being recruited and trained. All this was happening and the Government did not know. Do you know? The hawala markets were suddenly a futter in February and the Government did not know why. Now there is one culprit who is on record. His name is Mr. Resham

Laundrywalla.

He has stated that a meeting was held in Dubai in the month September 1992 to draw up an all-India plan of series of bomb blasts all over the country and that he had personally attended this meeting. Also, according to Shri Laundrywalla, the first large consignment of RDX and AK-56 Rifles came in the focuntry in October 1992 followed by a number of other consignments. Further, according to Shri Laundrywalla,

"We wanted to use this RDX and AK-56 rifles in 1994 all over India for a series of bomb blasts in collusion with the ISI of Pakistan which in turn had drawn a master plan to simultaneously attack India as soon as the bombs explode in major cities and in various Defence and oil establishments all over the country."

This is the dimension of the problem. It is not a question whether we believe in Bombay police or not. You have yourself said that the whole machinery has become corrupt. The customs of the police and others have become corrupt. Still we believe in Bombay Police. They have done a lot of work but much needs to be done because the whole nation is in danger. And it is a danger to the security of the nation and to the citizen. that is the real problem. So, let us see this problem from this angle only.

I repeat the shield of the State symbolises alertness and foreknowledge. Is the Central Government alert? Had it the foreknowledge about the Bomb Blast which took place in Bombay after 12th March in Calcutta, Surat and Jammu? If they had the foreknowledge, were they alert enough to inform all the Ministers whose responsibility it was to protect the nation and protect the citizens from this war on the common man from the gangsters?

It is not a question of military fighting, with military fighting; Army fighting with army. It is not so. It is the problem of a common man, who

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lives in Jhuggi-Jhompri or in a house.

Now Shri Sharad Pawar tells that the conspiracy about the bomb blast was hatched six months before. he was the Defence Minister of India before six months. Did he see to it that coastal guards will destroy all the RDX before reaching the Indian coast. I am asking the hon. Minister are you sure that whatever RDX reached our coastal line is not left? Much is yet to be searched. It is my knowledge that at least 10,000 kilo grams of RDX is to found out. One doctoro from Thane is doing the whole job. Your police machinery is not having a person to go in deep sea and search for the RDX. Much needs to be done and if much needs to be done, it is to be done above the party level. (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SANTOSH MOHANDEV): You said, Dr. Ram Naik.

AN HON. MEMBER: He wants to know what is the name of doctor.

SHRI RAM KAPSE: I have met him and he is a military man. He stays at Thane. Whenever the police have to go in deep sea, he is the only person who can go there. It is not a question of name. Ultimately, he will get the Padmashree because of that. The thing is he is prepared to train your police people. But, unfortunately, they are taking training after everything had happened. He is my distant relative. Do you want to know his name? I am not going in deep sea. (*Interruptions*). He is my relative.

SHRI RAM NAIK (Bombay North): The country is in deep sea.

SHRI RAM KAPSE: The country is in deep sea. (*Interruptions*)*

MR. SPEAKER: This part of the statement is not being recorded.

SHRI RAM KAPSE: And if intelligence has failed, I expect the Prime Minister himself should take atonement. We want to know from the hon. Home Minister whether intelligence failed or the Defence Minister failed, whether the intelligence failed or the Finance Minister failed, whether the intelligence failed or the State Home failed.

We also want to know whether after three weeks notice to your honour are you at least today, in a position to tell me whether Mr. Ziyuddin Bukhari, the right hand man of the current Chief Minister of Maharashtra, was present at the birthday party of the nephew of Dawood Ibrahim, held in Dubai 6 years ago where the national anthem was insulted by Jonny Lever, and is it not the duty of our Prime Minister (who was very alert during Ramaswamy impeachment) to ask the most obedient soldier of the Congress (I), the present Chief Minister, as to why he always protects Ziyuddin and why he neglected the black deals of smugglers, bootleggers, illegal constructions in Mumbai and why is he against the C.B.I. inquiry and we have a right to ask why is he not resigning after all the court verdicts?

Shr Sharad Dighe referred to the over population of Mumbai. He says that we have no plan. I will tell you that there is a plan and in every city including London wherever there was over population, the suburbs took the whole responsibility. Ultimately, we have to go in that direction in new Bombay, in my area in Thane District. Ultimately, we have to do something for that, for that even the South Bombay cpital may have to be shifted. That is the necessity. Shri A.R. Antulay has started in that direction. Probably the next Chief Minster may go in that direction.

Our nation is not for sale at the hands of this Congress (I) Government whose Central Minister treats Mr. Yusuf Lakadawal almost like an adopted son. And Mr. Suleman Lakadawal, his brother is charged for the consipracy in Bomb blast. If the Central Ministry is functioning

in this manner, how can I expect, the congress (I) MLAs and Municipal members to behave differently? I am the Member of Parliament from Thane District where tonnes of RDX was found and no authority in India is sure that they have got hold of all the RDX which touched the Indian coast. Dozens of Municipal Counsellors, Corporators and two of the MLAs from Thane District are under suspension. Most of them are behind the bar, and are arrested under TADA and all of them are Congress (I) men.

It is not a shame? And ultimately who tried for their ticket? That is the problem. He says that I was not alone but he was alone. I know. Even in spite of your being against such nominations, this Jitendra Thakur and Pappu Kalani got elected. I think Congress (I) should think about it. At least in future try to behave properly.

Mumbai and Delhi Police Commissioner have given red alert even today and congress (I) M.Ps. are happy that while engrossed in undeclared war with Pakistan, they could save a corrupt judge with all their might. I say that this Government has no right to govern because it has kept its shield underground and sword is used against those who are serving the nation throughout their life.

It is not just the nexus between the politician and the underworld which is alarming. The common citizen is being forced to accept crime as a part of life. the silver screen which almost every youth is attracted to, has been virtually under the seige of the underworld.

Hrishikesh Mukherjee, the great artist, has publicly complained that threats were given to all the producers if they tried to produce any cultural film. But our Government is fast asleep.

Now the other side of the story. Hanif Kadawala and Samir Hangora who were arrested with Sanjay Dutt, are film producers whose financier is Dawood. My fellow parliamentarians, please spare some time and view the films like *Khel* if you have not already viewed them.

I want to say that Dawood finances these producers with clear cut understanding that these films should not be art films. In all the films villain should be the high police officer or a politician generally a Congress man. You just try to analyse all the films where villain is either a police officer or a politician.. (*Interruptions*)

Many think that this is because underworld believes in realism. The facts are otherwise. These films are produced with the sole purpose of frustrating the minds of the youth. The youth should believe in immoral life and consumerism and violence and breaking the law. The youth should be attracted towards the underworld and to mitigate the connection of real politicians with the underworld.

The security of the nation is attacked by those who have waged an undeclared war. The underworld with the sympathy acquired through films has its eyes on vital installations affecting the country's security airports.

I shall just have one point and finish. The airport and the planes are like lame ducks for those who wish to blow them off. In the good old days the airport was located at Santacruz, as this area was considered remote and away from the dense habitation. Today the city has become a megapolis and has grown in a linear fashion making the location of the airport the centre of the city. Mushrooming slums and unauthorised construction have come up on airport land in and around the runway. May I bring it to the notice of the hon. House that these illegal constructions exist due to the blessings of top Congress (I) guns. The entire airport of Mumbai is surrounded by slums. Government land is sold to the poor and needy for building huts by these agents, who are not only connected with politicians but also with drug-pushers and the underworld, here the nexus is established. Every airport in the world makes special efforts to ensure that birds do not come anywhere near the runway. This move presupposes that there would be no squatters around the airport. The waste dumped by the encroachers attracts the birds especially since

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many of the encroachments have illegal and unauthorised slaughter-houses. The waste from the slaughter houses is dumped indiscriminately, encouraging birds to crowd near the runway. One bird-hit costs the nation one and a half crore rupees. Aeroplanes have to be grounded. Over two decades ago, an alternative site was selected for international airport. This was to be near madh Islands. Pressure from the big hotel industry for construction of these resorts forced the Government to abort this move and shift the proposes location to the peripheral areas of Bhayinder-Vasai. The land scandal involving 12,000 hectares of green area which converted into urbanisable zone by Shri Sharad Pawar and unnecessarily your name, Shri Shankarrao Chavan's name, was dragged in and you had to go to Bombay and give explanation - was there. I know all these personally.

MR. SPEAKER: Shri Kapse, please conclude.

SHRI RAM KAPSE: Sir, I am concluding. Only last sentence is there.

SHRI A. CHARLES (Trivandrum): Sir, he is blasting the Congress party instead of talking on the blasts. (*Interruptions*)

SHRI RAM KAPSE: The Bombay High Court has since stayed the urbanisation but a decision was taken to move the proposed new airport to New Mumbai. No action has been taken never since. Crores of rupees have been spent on teh Santacruz airport. The terrorists have major hideouts in the slums walk around the present airport and anybody could just walk from his residence to the runway. Shots fired from these hideouts are sufficient to blow the aeroplanes. This is what your security actually means. It is not just the Indian Airlines or Air India which is and they may be forced to suspend their operations in India.

I am giving the forewarning. You have the shield. The foreknowledge is with you. Please act in the matter. I propose that at least some Members of Parliament should take this job and whatever could be done about the security of the airports at Mumbai, Calcutta and other places, needs to be done immediately.

Hon. Speaker can act in the matter or the Government may act in the matter. we should rise above all political parties and do whatever is necessary in the interest of the nation.

17.47 hrs.

KUMARI MAMATA BANERJEE (Calcutta South): Mr. Speaker, Sir, I am grateful to you for giving time because I have to leave today and that is why I am waiting. I will be very brief. Today is the last day of the session and four Bills have to be passed. That is why I will be very brief.

The Bombay blasts and the Calcutta blasts are a serious threat to the nation. I am specially thankful to Shri Ram Naik for raising this issue in this House. I want to make a request to the hon. Home Minster in this regard.

We know that without the consent of the State Government, the Central Government cannot endorse the C.B.I. for any investigation in a particular issue. That is hwy if the national security is involved in any particular case, like the Bombay blasts or Calcutta blast where national security is involved, the C.B.I. Act is to be amended where the national security is involved so that the Central Government can investigate the matter from their own. Until and unless the C.B.I. Act is amended, it is not possible for the Central Government without the consent of the State Government to investigate a CBI enquiry in the State. That is what has happened in Calcutta and Bombay. I do not think that this is asilly or simple matter. It is a very serious matter.

Of course, in Bombay, I want to congratulate

the police for what they have done. After the blasts they have arrested not more than 100 people including the police officers, smugglers, customs officials and even they have shown their guts to arrest M.Ps. son, Sanjay Dutt. I must congratulate them for the good work that they have done for the country, for the State. But at the same time when people of the type of Dawood Ibrahim and Memmon brothers are involved, who have international smuggling network, the C.B.I. should investigate the matter for the interest of the country.

Like Bombay, I want to include one more issue. In Calcutta also there was a blast. I do not know whether the Central Government have received any report or not. If the Home Ministry has received any report, please let us know what steps have been taken by the State Government. So far as my knowledge is concerned, Shri Rashid Khan who was involved is not arrested, four persons were arrested in Calcutta; but their passport have not been seized.

They have not yet been produced in the TADA court. I want to know from the hon. Minister whether he has been arrested under TADA or not. At the same time, I want to caution this House that the Bombay bomb blast or Calcutta bomb blast is not a simple thing because in our country we have seen, especially in Madras, Delhi, Bombay and Calcutta so many terrorists are taking shelter and so many terrorists are taking political shelter. We cannot name the people. But the Intelligence agencies should be strengthened to know the information about the terrorists. I know something about it but I cannot disclose it because we do not want to name any people here. But it is a fact that LTTE and the other terrorists people have taken shelter in these four cities. There should be some investigation from the Home Minister as to who are the people who are giving shelter to these secessionist people. After the Bombay blast and Calcutta bomb blast, the Prime Minister has given money from his relief fund. I want to know whether this money has been properly utilised or not. If it is not properly utilised, I request that

necessary steps should be taken to see that money should reach the people.

With these words, I appeal to the House that Bombay bomb blast and Calcutta bomb blast are a very serious case and I demand for CBI enquiry. For that, the rules relating to CBI should be amended in the interest of the country.

[*Translation*]

SHRI MOHAN RAWALE (Bombay South Central): Mr. Speaker, Sir, the Commissioner of Bombay has said in an interview that still three tonnes of explosive material and about 200 to 250 AK-47 rifles have not been recovered so far. Hon. Shri Sharad Dighe has just stated that politics should not be involved into it. We do not involve politicians into it but we have heard since our childhood.

[*English*]

"Politics is the dirty game played by dirty people. It is the last resort of scounders."

[*Translation*]

Blasts continued for as long as two hours and thirty five minutes in the Bombay city. Bombay is the only city in the world where blasts have occurred for such a long period. Hon. Minister of Home Affairs has said that such blasts have occurred in England and other countries as well. Where was the Bombay police and Intelligence Bureau when blasts were going on in Bombay for two hours and thirty five minutes and they had failed in performing their responsibility of submitting a report to the centre. These blasts occurred at twelve places where as previously blasts occurred at twenty seven places in the State of Maharashtra since 1989. Why did not the Government sought information in that regard? What was the Intelligence Bureau doing? On the twelfth March the car of Shri Memmon with seven AK-47 rifles, had a granade, revolver and bomb manufacturing material had been found. On thirteenth March

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forty lakh rupees had been withdrawn from the account of Memon. Why did not the Government ordered for freezing his account? Why did not the Government monitored the situation when his involvement was known. Memon was in Dubai from 12 to 16 March what efforts were made by the Government to bring him back to this country? Was it due to the fact that smugglers pay money to the Government that is why he was not repatriated. Brigadier Khalil made a statement that the Government did not raise a demand to this effect. I would like to know whether this is correct or not. Shri Dinesh Singh says that Pakistan is not behind these incidents, while Minister of Home Affairs makes an altogether different statement. There is no conformity between the statements made by the two. ISI officers are coming here. On the fourth March four containers arrived at Nehru Port and in was in the knowledge of Custom Officers that it contained bomb manufacturing material. A senior custom officer conducted a raid there. It was indicated on the containers that it contained domestic material. When a raid was conducted there one out of the four containers was found to be carrying stolen goods worth Rs. twenty six lakhs. While the other three containers were being given clearance from custom's department. The Hon. Minister of Finance is not present here. I would like to know the reasons for suspending two custom's officials while the hon. Minister himself knew everything. It is unfortunate that we came to know through newspapers reports that the custom officer Arora who was aware of these things was unfortunately beaten up. Hon. Member Shri Sharad Dighe has rightly remarked that people come and disappear suddenly leaving not trace behind. In my constituency fifty thousand Bangladeshi and Pakistani Muslims are there. The Government look to them from religious angle and protect them on religious basis, this should not happen. There outsiders should be sent back. What I see is that in my constituency just one officer is sent for evaluation of these infiltrators who are 50 thousand in number. He arrests a few persons.

takes them to the post and releases them. Why do not Government conduct an inquiry into this and appoint more officers for the purpose. this job can be accomplished in just one week, but the Government do not have the will to do so. This is the reason why action is not being taken in this regard. Our two Prime Ministers Shrimati Indira Gandhi and Shri Rajiv Gandhi were assassinated. Government could not unearth any truth in that regard. How is Intelligence Bureau functioning? Even now we have not become alert. The one point programme of Intelligence Bureau these days is to keep an eye on the leaders of opposition parties, to tap their telephones, to watch their movements and to destabilise their Governments. Shri Sharad Dighe has rightly said that although the population of Bombay is increasing the number of the personnel of Intelligence Bureau is not being increased in that proportion.

Now a days, it seems that the officer who has no work is posted in the I.B. It is a very serious matter. It should also be looked into as to what the RAW is doing. I would like to submit that able officers should be appointed in the I.B. because this organisation has very onerous duties to run the country. They should also be given same rights and authority which have been given to the police by the Government.

A number of our fellow members made a suggestion that when assistance is being sought from the INTERPOL, the inquiry should be made by the C.B.I. because it is more concerned with it and there is foreign hand behind the crime. After 40 days of this incident, the hon. Home minister said that the I.S.I. of Pakistan is involved in it. Two officers of the I.S.I. were arrested some time ago, their names are Niyamat Khan Amaruddin and Manjit Singh. They confessed that the high officials of the I.S.I. were likely to sneak into India. I would like to know as to what precautionary steps have been taken in this regard.

We have 700 kms long border with Pakistan and strict vigil is required to be kept along the

coastal border. The Minister for Home affairs is, therefore, requested to root out smuggling there. Recently A.K. 56 rifles were seized there. According to the Commissioner of Police, about 200-250 rifles are yet to be seized. The seized rifles should be given to Maharashtra and Bombay police.

18.00 hrs.

Mr. Speaker, Sir, our custom officers have not been provided speed boats. They should be provided speed boats because when the boat of smugglers reach there, they have to chase them, the smugglers run away and escape because the custom officers have no speed boats. In addition to it, jeeps should also be provided to the custom officers. From an inquiry made by me in Bombay, I found that they were not in a position to coordinate with police due to lack of jeeps. Therefore, these two things should be provided to them. The police should also be provided arms and ammunition without any further delay.

Mr. Speaker, Sir, I demand that it should be inquired into by the C.B.I. Secondly, police of every State should be given special training in bomb defusing so that they are not required to wait for arrival of special bomb squad in the event of such incidents. Time and again I have also said earlier that it should be looked into as to how people got revolvers and stengun in Bombay. All these things should be looked into. Mr. Speaker, Sir, I wanted like to make some more points but due to time constraints, I conclude. I thank you for giving me an opportunity to speak.

SHRIMOHA NSINGH (Deoria): Mr. Speaker, Sir, I would like to make clarification in one or two sentences.

MR. SPEAKER: I would like to tell you that this matter was raised under the demand, for grant in respect of the Home Ministry were discussed and th House has spent not of time on it. Now the specific issue of Bombay is before us.

SHRI MOHAN SINGH: I will conclude in only two sentences.

MR. SPEAKER: Mohan Singhji, nothing can be clarified in two sentences.

(Interruptions)

SHRI KAMLA MISHRA MADHUKAR (Motihari): Mr. Speaker, Sir, I want only one-two minutes time to speak.

MR. SPEAKER: Do not you know that a general discussion on Bombay incident is to be hold in the House?

SHRI KAMLA MISHRA MADHUKAR: The time may be entended by an hour.

MR. SPEAKER: No, no now the Home Minister is to reply.

SHRI KAMLA MISHRA MADHUKAR: Mr. Speaker, Sir, kindly give me time of two minutes only.

MR. SPEAKER: Will you speak about Bombay incident? Do you know?

SHIR KAMLA MISHRA MADHUKAR: I am to raise a general question.

MR. SPEAKER: Madhukarji, it is not genral discussion. These has been a discussion on the Demands for Grants of the Home Ministry and the General budget in the House, the Bombay bomb blast has already been discussed here. It is fourth time. how many times it will be discussed?

SHRI KAMLA MISHRA MADHUKAR: Mr. Speaker, Sir, I agree with you but kindly allow me to make only one or two points.

MR. SPEAKER: What do you want to speak?

SHRI KAMLA MISHRAMADHUKAR: When you give time then only.

MR. SPEAKER: Give me in writing. I will see it. Mr. Mohan Singh.

SHRI MOHAN SINGH: Because the hon. Home Minister is going to reply the debate so I would not like to ask question after his speech. Ten days ago news item appeared on the front page of the daily 'Jansatta' to the effect that an accomplice of Daud visited Bombay in January. He met the Chairman of the Excise and Customs Department along with his family in a hotel in Bombay. In that meeting it was decided as to which Custom Officers should be posted in Bombay. Has the Ministry of Home Affairs any information about this? Has it been inquired into?

My second point is that I have brought some copies of newspapers published from Bombay. Though, it is not permissible under the rules to show them here even then I would like to draw your attention to some advertisements appeared in those newspapers. In the advertisements of some films which were to be shown in cinema halls, it was written that the permission of Shiv Sena Chief Shri Bal Thakery and the B.J.P. has already been taken to show these film in cinema halls and these films are being shown with their permission. I would like to know from the hon. Home Minister whether the Government.

MR. SPEAKER: Mohan Singh ji, it is not the question Hour. Please sit down.

SHRI KAMLA MISHRA MADHUKAR: Mr. Speaker. Sir, I have to ask one question.

MR. SPEAKER: What question do you want to ask?

SHRI KAMLA MISHRA MADHUKAR: My question is that it has appeared in today, newspapers that in a letter written by the Internal Security Minister Shri Rajest Pilot to the Prime Minister the Minister has demanded that the matter should be inquired into by C.B.I. I would like to know whether the Government is going to refer this matter to the C.B.I. or not. If not, the

reasons therefor and if yes, the time by which the Government will do so?

[English]

SHRI A. ASOKARAJ (Perambalur): Sir, after the bomb blast, the Tamil people were driven away by a section of the people, that is, by Shiv Sena, from Bombay. I would like to know what steps were taken to rehabilitate them. I would like to ask the hon. Home Minister what steps have been taken to rehabilitate the Tamil people who were driven away from Bombay. (Interruptions)

SHRI RAM NAIK (Bombay North): What is this, Sir? This is not correct. A wrong message will go to the country. (Interruptions)

[Translation]

MR. SPEAKER: What do you want to say?

SHRI LAKSHMI NARAIN MANI TRIPATHI (Kesarganj): Sir, I will make my point in two minutes. Sir, first of all, I would like to thank you for giving me two minutes time to speak today, the last day of the Session. The incidents of bomb blast whether it is in Bombay or Calcutta cannot be checked unless we go into the root causes of such bomb blasts. Sir, I have been witnessing for the last two years that any problem raised in the House whether it is the incident of Bombay. (Interruptions)

MR. SPEAKER: All these things have already been discussed during the debate on Demands for Grants of the Ministry of Home Affairs.

SHRI LAKSHMI NARAIN MANI TRIPATHI: Kindly listen to me. The root cause of such incidents is that we do not go in to the reality of the matter, rather we go on trading charges against each other due to which they get encouragement. We have to find out as to how large quantity of sophisticated foreign arms have fallen in the hands of persons belonging to

a particular community and through them incidents bomb blasts are taking place. How it is that a large number of foreign arms are being smuggling into the country from across the border whether it is Nepal border or Uttar Pradesh border or any other border for the last several years. How it will be stopped? A contain Customs, officer is not discharging his duties properly.

MR. SPEAKER: It is not like this. The same point is being repeated by all Members. What are you saying?

SHRI LAKSHMINARAIN MANI TRIPATHI: We have will have to keep the interest of the nation on the top, then only it can be resolved.

MR. SPEAKER: On the last day of the session, it is not proper to raise the same which has been discussed several times here.

[English]

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Mr. Speaker, Sir, I should express my gratitude to all the hon. Members for expressing very candid views about the bomb blast and the reasons thereof.

First, I would like to react to some of the points which were raised by the hon. Member Shri Mohan Singh. Though I tried to keep the track of number of things, yet I could not. I cannot possibly remember everything. Shri Mohan Singh asked me as to whether the lieutenant of Dawood Ibrahim had come to India and whether it was responsible for having certain postings done in the Customs Department and the Intelligence Department. I cannot possibly off and tell him. I will have to enquire into the matter and thereafter if I find that when the hon. Member is raising this on the floor of the House he is definitely a responsible member, I believe I can assure him that if this matter is established, I am prepared to take the sternest action against the officers concerned provided he gives me all the material which, in fact, is called for.

Another issue was raised by hon. Member from Tamil Nadu. I fully agree with him. At the time of riots in Bombay, a large number of people, who came from Tamil Nadu, Andhra Pradesh, Bihar and UP also, they were almost forced to leave Bombay. I had made a statement earlier that it may but be fit and proper that the Chief Minister of Maharashtra should also issue a statement requesting all these non-Maharashtrians, who had left Bombay during the Bombay riots to come back and they should be given all assistance that they can possibly give. It will be a real national integration service which he will be doing. At least, I believe, that they have a right to come back. They have been there for considerable time and taking full advantage of the riot situation, some of the anti-social elements who were interested in getting their lands vacated seem to have succeeded in driving them out. I do not think that any such anti-social element should get the benefit of such a holocaust which was seen in Bombay.

Sir, a conspiracy appears to have been hatched by Pakistan in conjunction with Dawood Ibrahim, a Bombay underworld don based in Dubai, and the Memon family of Bombay, more particularly Ibrahim Abdul Razak Memon alias Tiger Alias Mustaq, a key lieutenant of Dawood. Ibrahim Abdul Razak Memon, along with other members of his family, has emerged as the pivotal figure behind the balsts. He visted Dubai thrice in the recent past, apparently to tie up arrangements with Dawood Ibrahim and Pakistan.

A huge consignment of arms and explosives was landed surreptitiously in district Raigad, Maharashtra, on February 2/3, 1993. The consignments, which was landed between Masia and Srivardhan, was recieved by Mustaq himself, with the assistance of his trusted landing agents, Sharif Abdul Ghafoor alias Dadabhai Daud Mohd. Phanse and Rahim Laundrywalla, all of whom have since been arrested. As part of the planned operation, the arival of the arms and explosives on the Western Coast was preceded by the visit of one of the landing agents.

[Sh. S.B. Chavan]

Daud Mohammad Phanse, to Dubai on January 19-22, 1993 at the invitation of Mustaq who arranged for his stay at Hotel Delhi Darbar, Dubai. On January 20, 1993, he was taken to a bungalow to meet Dawood Ibrahim. As per Phanse's disclosure, Dawood indicated his intention of sending a consignment of chemicals a code name for explosives, to India and asked Phanse for its safe landing. The consignment which arrived in district Raiged on February 2/3, 1993 was carried in a speed boat which has ownership links with Dawood Ibrahim.

'Tiger' Memon also played a prominent role in recruiting and motivating the trainees for carrying out the blasts. While the explosives, arms and ammunitions were obtained through Dawood Ibrahim, the training was arranged near Islamabad during February 1993. Mustaq met the operators at Dubai both before their departure for Islamabad and after their return. 20 such operators left Bombay for Dubai on different dates in February 1993. They left Dubai in three groups by PIA flights on February 9, 13 and 20, 1993. (3 of them travelled by PK-207 on 9.2.93, 7 travelled by PK-234 on 13.2.93 and the remaining by PK-234 on 20.2.93.) Independent documentary evidence have established clearly the details of the three persons who travelled on 9.2.93, 5 of the 7 who travelled on 13.2.93 and 7 of the 9 who travelled on 20.2.93. They were received at Islamabad Airport and driven off in a covered vehicle without going through the Immigration formalities.

The training camp was reportedly located in a isolated area about two hours drive from the Islamabad Airport. The training comprised physical exercises use an IEDs, handling of grenades and firing from Kalashnikov rifles. The operators were briefed specially to target shopping centres, bridges car parking areas, crowded localities and temples.

The departure from Islamabad to Dubai, on 1st March, 1993 was again arranged without

observing any immigration formalities. While the group leaders had sought to destroy the passports of the trainees, a number of passports survived this precaution. The recovered passports bear an entry stamp dated February 18, 1993 and an exist stamp dated February 20, 1993 of the immigration authorities at Dubai. Further, there is an entry stamp dated 1st March, 1993 at Dubai Airport and an exist stamp dated 2nd March, 1993 for Bombay. The significant absence of arrival and departure stampings of the Pakistan absence 2nd March, 1993 for Bombay. The significant absence of arrival and departure stampings of the Pakistan immigration authorities, between 20th February and 1st March, 1993 are eloquent testimony of Pakistan's involvement and menseria.

Evidence is available about the complicity of the Memon brothers in the Bombay blasts. A Maruti van abandoned by some of the conspirators after the bomb blasts was located in Worli area on March 12 evening. It contained AK-56 rifles and hand grenades. Ownership of the Maruti vehicle has been traced to Yakub Memon's wife. The search of the Memon's house has led to the recovery among others, of the ignition key of a scooter. This key was of one of the three unexploded scooters which was detected in Naigaon area of Dadar. Empty cartons of explosives were also recovered during the searches. While an effort appears to have been made to obliterate the inscriptions on these cartons, a close examinations shows Lahore markings. The recovered grenades bear the markings 'ARGES'. These are similar to those exploded by members of the group elsewhere in Bombay on March 12. A large number of such grenades have been recovered during the investigations. The markings on these grenades indicate the place of their manufacture being in Pakistan. All the members of the Memon family left Bombay for Dubai between 10th and 12th March, 1993 morning. The last one to leave was Mustaq 'Tiger'. The final touches to the ground level arrangements were entrusted to Mustaq to his trusted lieutenants including Ashgar Muqadam (Manager), Yakub, Javed Daud Patel

alias 'Chikna' and Anwar Haji Theba. A number of persons were then used to plant the various cars and scooters as well as suitcase bombs in thirteen chosen localities. Three of the bombs remained unexploded. 31 empty cardboard cartons, suspected to have contained the explosives, have since been recovered from the Al-Hussain building, in Bombay. While the stampings on these cartons have been deliberately erased, two of the recovered cardboard boxes still bear the stamping of a city in Pakistan.

The Pak complicity is further corroborated by a travel data input which shows that six members of the Memon family left Dubai for Karachi by flight PK 214 on March 17, 1993.

[*Translation*]

SHRI CHHEDI PASWAN (Sasaram): Mr. Speaker, Sir, the hon. Minister is repeating the statement which he has read earlier here.

MR. SPEAKER: Facts do not change every day.

[*English*]

SHRIS. B. CHAVAN: We have independent corroborative evidence to indicate that the following members of the Memon family left Dubai for Karachi on March 17 and March 20 on PK flights:

Abdul Razak Sulaiman; Mrs. Hanifa, Yusuf Abdul Razak Memon, S.R. Memon; Rubina; Shabana, wife of Tiger; Rubina, wife of Arif; Reshma, wife of Ayub Memon; Ykub Abdul Razak Memon; and Arif Abdul Razak Memon.

Out of the 20 persons who were trained in

Pakistan, Gul Mohd. Noor Mohd. Shaikh has been taken in custody and has given the details regarding in Pakistan. As per his statement and as per the various records in his passport it is revealed that he left Bombay on 17th February, 1993 by flight No. EK-503. He was granted transit visa for 14 days on his arrival at Dubai. He left Dubai on 20th February, 1993 to Pakistan and again arrived back at Dubai on 1st March, 1993. He reached India on 3rd March, 1993. Besides Noor Mohd. Shaikh, eleven more accused persons have been arrested who were trained in Pakistan and who have also stated on the above lines.

Shri Gul Mohd. Shaikh left Dubai on 20th February, 1993, by Pakistan International Airlines for Karachi. There are entries pertaining to his departure at Dubai Airport.

As per his own statement, he had flown to Karachi by Pakistan International Airlines. He returned to Dubai after his training on 1st March, 1993. There is an entry in his passport showing his arrival at Dubai on the said date and again showing his departure from Dubai to India on 2nd March, 1993. It is therefore clear that the Pakistan authorities intentionally did not make any entry in his passport regarding his arrival and departure with a view to conceal Pakistan's involvement in the entire episode. The same is the case regarding the passport entries in their passports in respect of three other accused persons who have been arrested by Bombay Police and who had also gone to Pakistan for training. Passports of others were collected and destroyed.

The following arrests have been made in Maharashtra:

Bombay City:

Total arrests concerning Bombay blasts	97
Total arrests under TADA	97

Arrests of Police/customs officials in connection with blasts	Nil
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Raigarh District:

Total arrests concerning blasts	21
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Total arrests under TADA	21
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Customs officials arrested in blast cases (1 Additions Collector; 1 Assistant Collector and 3 Inspectors)	5
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Police personnel arrested in blast cases (1 sub-Inspector and 7 Constables)	8
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District Thana:

Total Arrests	7
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Total arrests under TADA (out of 7 above)	3
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Information regarding the seizure of arms, ammunition and explosives is as follows:

AK 56 Assault Rifles	62
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AK 56 Assault Rifle Magazines	202
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AK 56 Assault Rifle Cartridges	29883
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Pistols/Revolvers	13
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Pistol Magazines	10
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Pistol/ Revolver Cartridges	206
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.30 Carbine	1
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.30 Carbine Magazines	3
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30 Carbine Cartridges	28
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Hand Grenades	447
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Detonators	4522
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RDX Explosives	2504.5 kgs.
Gelatine Explosives	922.5 kgs.
Ammonia Nitrate Powder	8095 kgs.
Gelatine Sticks	1005
Electric Detonators Ordinar Caps	14110
Safety Fuse	8110
Exploder Machine	22
Projectile Missiles (Under inspection)	26

The total number of Customs Officers arrested in the smuggling of explosives/arms are five. Also, eight personnel of the Maharashtra Police have been arrested.

The CBI besides assisting the Government of Maharashtra in the investigation of the case, is also in touch with Interpol as well as other agencies, for obtaining whatever assistance is possible. The Central Intelligence agencies are also providing the required support.

While the investigations are continuing, the results of the inquiries so far clearly indicate Pakistan's organised support and involvement in the planning and execution of the series of bomb blasts which took place in Bombay on 12th March, 1993, leading to a large number of innocent persons being killed and injured, besides enormous loss to property.

The only point which is now left for me to answer is this whether the Government is seriously considering the aspect of asking the CBI to make an inquiry into the matter. All the hon. Members are aware of the fact that whatever be the Press reports, so far as the Home Department is concerned, we do not have any letter from the Maharashtra Government. Unless we were to get the consent letter from the

Maharashtra Government, the House is pleased to amend the CBI Act, as suggested by Kumari Mamata Banerjee. Even then, it will require the consent of all the Chief Ministers. In this case, I have my own doubts whether all the Chief Ministers are going to agree. But, in fact, the Government does feel that the time has come when all of us will have to apply our minds very seriously. These are becoming very huge crimes, having national and international ramifications. And in that context, whether any new step is required to be done is a matter on which I will be very happy to have the views of the hon. Government. Before that, I cannot say anything on this. (*Interruptions*)

SHRI RAM NAIK: The House has unanimously expressed the view that it should be left to the CBI.

SHRI S.B. CHAVAN: The hon. Member will agree with me that we have a federal structure. The State Governments have certain authority.

[*Translation*]

SHRI MOHAN SINGH (Deona): Your fellow Minister has written a letter that has appeared in all the newspapers. I would like to know your reaction thereon.

[English]

SHRI GUMAN MAL LODHA (Pali): I only want to know whether the Home Minister has written to the Chief Minister or not. Have you written and they refused or you have not taken it up? That is the point.

SHRI S.B. CHAVAN: This is not proper for me. But for the satisfaction of the hon. Member, I am prepared to say that I have personally talked to him. But I did not get a positive response.

SHRI RAM KAPSE (Thane): I want to ask one question about the involvement of Pakistan. You have clearly referred that in planning, execution everywhere Pakistan is named. In that case, what steps does the Government envisage as far as Pakistan is concerned about declaring Pakistan as a terrorist country?

SHRI S.B. CHAVAN: Every effort is made through diplomatic channels to take up this issue with all the Western powers. According to my information, there is an ample evidence to establish that Pakistan can be declared as a terrorism sponsoring State. But ultimately what decision they will take, it will be too early for me to say. But evidence is available with us by which we can convince about this.

SHRI INDERJIT (Darjeeling): So we have conclusive evidence that Pakistan is involved in this?

SHRI S.B. CHAVAN: In the case of all conspiracies, you can surmise. You can never get the conclusive evidence. So, from the circumstantial evidence, we can prove that these are different chains which can connect the incident. But to say whether you have any direct evidence, it will be too early for me. Unless the investigating authorities bring to my notice that there is an evidence which can definitely be considered as conclusive, it will be too early for me to say on this.

SHRI DIGVIJYA SINGH (Rajgarh): I have only one question. Were the trainees, who were trained in Pakistan, connected with the students wing of the Jamait-e-Islami-Students Islamic Movement of Inida? I would like to ask the Hon. Minister.

SHRI S.B. CHAVAN: I do not have that information.

SHRI RAM NAIK: The Home Minister has kindly informed the House that he has personally discussed the matter of CBI taking up the inquiry with the Chief Minister of Maharashtra. But it must be some two, three or four weeks back. In view of the discussions in this House, in view of the views expressed by others, including his junior Minister, and the unanimous demand expressed in this House, will the Home Minister once again request the Chief Minister of Maharashtra?

AN HON. MEMBER: The proper word is suggest'.

SHRIRAM NAIK: I do not fight for the word. Will he again approach or see that the will of the House is acceded to?

SHRI S.B. CHAVAN: I will be able to convey the feelings of the House and request the hon. Chief Minister whether he will agree for the CBI inquiry.

[Translation]

SHRI MOHAN RAWALE: In today's edition of 'Loksatta' published from Bombay Shri Sharad Pawar is stated to have agreed for the C.B.I. inquiry. His agreement is, however, conditional. Now the point is, what is his condition? Secondly, I would like to know as to what efforts were made during the period between 12th March to 17th March to bring back Memon brothers from Dubai to Inida. The hon. Minister has not given any reply in this regard.

[English]

SHRI S.B. CHAVAN: There are number of efforts which we have made. We have been in touch with the UAE Government and have been also in touch with the Pakistani authorities. Somehow the kind of response that we expected from our friendly countries has not been forthcoming. But our efforts are still continuing.

[Translation]

SHRI CHANDRA JEET YADAV: Taking undue advantage of the situation the rumour mongers are spreading rumours throughout Bombay and consequently the people of one particular community are scared and worried. They are also being harassed. Several officials of local administration are also taking undue advantage of the situation. A horrifying situation has therefore emerged. I would like to know whether the hon. Minister of Home Affairs would hold discussions in this regard with the hon. Chief Minister of that State. Moreover, the officials of local administration should be instructed in clear terms that the innocent persons should not be harassed and they should not be put to any trouble.

SHRI S.B. CHAVAN: So far as I know even the Chief Minister of that State is aware of it and he will also make every endeavour to see that a particular community is not singled out for this crime. There are good and bad persons in every community and they should be treated in the ways they deserve.

SHRI LAKSHMI NARAIN MANI TRIPATHI (Kaiserganj): I would like to know whether any concrete efforts are being made or not to check the inflow of unlicensed illegal arms from foreign countries to our country (*Interruptions*).

[English]

MR. SPEAKER: Now, we have four Bills before us. And there is one more discussion. So, what do we do? Let us understand.

SHRI RAM VILAS PASWAN: Sir, let us take up the discussion Creamy Layer..

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, the Bills may kindly be taken up the discussion that Shri Paswan wants. These Bills have been passed by Rajya Sabha.

[Translation]

SHRI CHANDRA JEET YADAV: The recent special report concerning the reservation policy has unlifted the very quintessence of the recommendations of Mandal Commission; so much so that no of its parts.

MR. SPEAKER: Well, the fact remains that in addition to this discussion we have four Bills before us.

SHRI CHANDRA JEET YADAV: I am emphasising the same point. If there is no discussion thereon right now and the hon. Minister and the Government are not apprised of the views of the people before issue of the notification it will cause discontentment among the people belonging to backward communities.

MR. SPEAKER: Let us first take up the Bills and we will take up discussions thereafter.

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, I held talks with the hon. minister of Parliamentary Affairs. I said to him that our purpose was not to hold mere a discussion, we rather, want that there should be some result coming out of it. So it had to be considered from that point of view. I further added that the matter should have been taken up immediately after the discussion on incident of bomb-blast if it all the Government was serious about that matter. But that did not happen. Besides, there are three more Bills. One is bidi cigar bill, after that there

[Sh. Ram Vilas Paswan]

is a bill on Education and yet another is a bill on TADA. If we take up all these three Bills.

MR. SPEAKER: There are four Bills.

SHRI RAM VILAS PASWAN: If there are four Bills, then it cannot be disposed of before 10-11 p.m. It will not be proper to have discussion for name sake only. From that point of view I said that if the Government agreed to it and if the chair also allotted a discussion on it in the first week of the next session, which is of course not a long time to come then it could be discussed. We are insisting on any particular date. We have held talks with the hon. Minister in this regard. He is very much rigid about it and says that what he has already decided is final. I know that his decision is worth zero and that it is to benefit none. We will hold further talks with him. We have already had talks with him on two to four points. Now, it is possible only if you allow. The Government has no objection to it.

MR. SPEAKER: I have no objection to it. We can take it for discussions.

(Interruptions)

MR. SPEAKER: Please speak one by one and not all at the same time.

SHRI CHANDRAJEET YADAV: I am grateful to you that you have agreed to the proposal of holding a discussion on it in the first week of the next session. Nevertheless, I would submit to the hon. Minister that before he issues a notification in this regard, he should call a meeting of all of us with the concerned officers with whom we had previously held discussions. He should give at least this much assurance to the House.

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): Sir, so far as the question of holding consultation with them is concerned, I would like to repeat that we are ever ready to have a dialogue if the recommendations of the

special committee are not in consonance with the decision of the Supreme Court in this regard. We are ready for talks with experts on tomorrow and on the day after tomorrow, but this much is certain that withholding of notification any longer will hamper the interest of the people.

DR. LAXMINARAYAN PANDEAYA (Mandsaur): The Bill passed by the Rajya Sabha is also important and moreover, the issues of creamy layer and of Drug Policy are also very important. We cannot however, do justice to the subjects if the issues of Drug Policy and of creamy layer are taken for consideration right now. It would therefore be proper if we take up Bills first for discussions.

MR. SPEAKER: Discussion is over and decision has been taken.

(English)

SHRI RAMNAIK: Sir, I wish to make only one point. I have given notices for modification of two public notices. They are kept at the end of the day. It will take about 10-15 minutes. I urge that at least one about Khadi Board there are two notices; one is about the Railway Reservation and the other is about the Khadi Board should be taken up. It can be disposed of within 10-15 minutes. I do not mind even if it is taken up at the end of the day but I request that it should be taken up, because in the last 7 years no modification notice has been discussed in this House.

MR. SPEAKER: That is why let us not discuss it in this Session. We will discuss it in the next session.

SHRIMATI MALINI BHATTACHARYA: Has any decision been taken on the discussion on Review of Drug Policy? *(Interruptions)*

MR. SPEAKER: We are discussing the Agenda. You cannot discuss everything on the Agenda here, otherwise, you will be deciding Agenda sitting in the House itself.

[*Translation*]

SHRI RAJVEER SINGH (Anola): The day before yesterday, an instruction was given by the Chair that the hon. Minister of Home Affairs would make a statement on the situation obtaining in Kashmir before the current session is adjourned sine die. The hon. Minister of Home Affairs is present in the House at the moment.

MR. SPEAKER: Neither the hon. Minister of Home Affairs nor we are aware of it.

SHRI RAJVEER SINGH: It was clearly said that statement would be made before the current session is over.

MR. SPEAKER: At least this much you are witnessing yourself that he is sitting before you and we all are also sitting before you.

[*English*]

SHRI CHETAN P. S. CHAUHAN (Amroha): Sir, we met the Home Minister and directions were also given from the Chair that the Statement could be made. The issue of Jammu valley is very serious. I think it will take only five minutes for the Minister to make the Statement.

MR. SPEAKER: He has been so busy and we too have been very busy. There is no time. If you curtail the activities that start at 12.00 noon, we will have more time.

(*Interruptions*)

MR. SPEAKER: How much time do we need for these Bills? I think we can take item No. 19 and 20 together and Item Nos. 21 and 22 can be taken up separately.

This matter has been discussed more than once on the floor of the House while discussing the president's Address, while discussing the Home Ministry's Demands, while discussing the Bombay Bomb blast and it was discussed even today also. So, it may not be necessary to

go over the points again and again. If we can do it quickly, we will be very happy.

MR. SPEAKER: The House shall now take up Item Nos. 19 and 20 together.

18.40 hrs.

TERRORISTS AND DISRUPTIVE
ACTIVITIES (PREVENTION)
AMENDMENT BILL

AND

CRIMINAL LAW (AMENDMENT) BILL

THE MINISTER OF HOME AFFAIRS (SHRI
S. B. CHAVAN): I beg to move:

"That the Bill further to amend the Terrorist and Disruptive Activities (Prevention) Act, 1987, as passed by Rajya Sabha, be taken into consideration."

As the hon. Members are aware, the Terrorist and Disruptive Activities (Prevention) Act, 1987 (No. 28 of 87) was enacted on 3rd September, 1987 to meet the extraordinary situation created by wide spread terrorist violence in many parts of the country. It was envisaged at that time that it would be possible to overcome this problem to a large extent within a period of two years. It was, therefore, provided in the said Act that it would remain in force for a period of 2 years i.e. till 23rd May, 1989. The life of the said Act was further extended by 2 years each time in 1989 and 1991.

We have to concede that this is a harsh law which will be out of place in normal situation. But hon. Members will agree that Terrorism cannot be tackled with velvet gloves. The law has to be available so long as terrorism shows its ugly face.

However, it is a fact that sometimes the provisions have been misused and this has created problems. We carefully considered how